

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 357 OF 2017 &
IA NO. 969 OF 2017 AND
APPEAL NO. 22 OF 2018

Dated: 13th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017

In the matter of:

Rosa Power Supply Company Limited

... **Appellant(s)**

Vs.

Uttar Pradesh Electricity Regulatory Commission & Anr.

... **Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Vallinayagam
Mr. Manish Garg
Ms. S. Amali for R-2

Mr. M.G. Ramachandran
Mr. Shubham Arya for R-3

APPEAL NO. 22 OF 2018

In the matter of:

Uttar Pradesh Power Corporation Ltd.

... **Appellant(s)**

Vs.

Uttar Pradesh Electricity Regulatory Commission & Anr.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Vallinayagam
Mr. Manish Garg

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. S. Venkatesh
Ms. Nishtha Kumar for R-2

Mr. M.G. Ramachandran
Mr. Shubham Arya for R-3

ORDER

The learned counsel appearing for the Respondent Nos. 1, 2 & 3, in Appeal No. 357 of 2017, pray for four weeks time to enable them to file their respective reply in the matter.

The learned counsel appearing for the Appellant, in Appeal No. 357 of 2017, also prays for three weeks time thereafter to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 1, 2 & 3.

The learned counsel appearing for the Appellant, in Appeal No. 22 of 2018, also prays for four weeks time to enable him to file his rejoinder to the replies filed by the appearing Respondents.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1, 2 & 3, in Appeal No. 357 of 2017, are permitted to file their respective reply in the matter by 11.12.2018, after duly serving copy to the learned counsel for the appearing parties. Thereafter, the learned counsel appearing for the Appellant, in Appeal No. 357 of 2017, is permitted to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 1, 2 & 3 by 02.01.2019, after duly serving copy to the learned counsel for the appearing respondents.

The learned counsel appearing for the Appellant, in Appeal No. 22 of 2018, is also permitted to file his rejoinder to the replies filed by the appearing Respondents by 11.12.2018, after duly serving copy to the learned counsel for the appearing respondents.

List these matters on **14.01.2019**, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member